

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 122 OF 2019 IN DFR NO. 4255 of 2018

Dated: 30th January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Global Energy Private Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. Abhishek Raj for R-2

ORDER

IA NO. 122 OF 2019

(Application for condonation of delay in filing the appeal)

With the consent of the parties, this application is taken up today.

There is 199 days' delay in filing this appeal.

In this application, the Applicant/Appellant has prayed that the delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be satisfactory and acceptable. Sufficient cause has been made out. Hence, delay is condoned.

The application is disposed of.

DFR NO. 4255 of 2018

Registry is directed to number the appeal.

Issue notice to Respondents returnable on 5-4-2019. Mr. Abhishek Raj, learned counsel takes notice on behalf of Respondent No. 2. Dasti in addition, is permitted.

Learned counsel for the Respondents may file reply on or before 27-2-2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 13-2-2019 with advance copy to the other side.

List the matter for admission on 5-4-2019.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js